

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. NO.** 499/89  
**T.A. NO.**

**DATE OF DECISION** 3-8-94

Shri Mahesh Keshavlal

Petitioner

Mr. M. K. Paul

Advocate for the Petitioner (s)

**Versus**

Union of India and Others

Respondent

Mr. B. R. Kyada

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. K. Ramamoorthy Member (A)

The Hon'ble Dr. R. K. Saxena Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Shri Mahesh Keshavlal,  
Truck Driver, PWI(C),  
Western Railway,  
Rajkot.

Applicant

Advocate Mr. M.K. Paul

versus

1. The Union of India,  
owning Western Railway,  
Through : The General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. The Executive Engineer (Const.),  
Western Railway,  
Jamnagar,

Respondents,

Advocate Mr. B.R. Kyada

JUDGMENT

O.A.499/89

Date: 3/8/94

Per : Hon'ble Mr. K. Ramamoorthy, Member (A)

In the application, relief has been sought by way of setting aside ~~the~~ notice of termination of service issued by the Respondents on 6.10.1989. In this order, Respondent No.2, the Executive Engineer (Constructions), Western Railway, has given notice of a month to the applicant stating that on the completion of the V.O.P. Project his services would no longer be required and, therefore, his services stand terminated. It is the contention of the applicant that when the notice was being given to him, one employee, Shri Bhupat Singh, junior to him was being continued. In the reply filed by the Respondent No.2 it has been stated

that there was no illegality in the order as he was junior most in the category. It has been further stated that it was only a notice for termination and ~~had~~ <sup>not</sup> termination order itself. It is also stated that the applicant was a particular artisan- an air-compresser- driver and he had no right to claim seniority in the post of general driver, which is another category.

2. It is an undisputed fact that the applicant was a part of the project staff and on the completion of the project, the employees are also liable for termination. However, in view of the Supreme Court's judgment in the case of Indrapal Yadav, the Respondents have agreed to maintain a seniority list of project staff and take steps to absorb them in future vacancies according the seniority list. In point of fact, the applicant, on an earlier termination order on 20th November, 1983, had sought relief against the termination and this Tribunal vide T.A. order No.601/86 ,dated 26.8.1987, had allowed application and ordered that the applicant should be continued in the services of the Respondents and be absorbed in the regular employment as Class-IV employee as and when vacancies arise in accordance with the rules.

3. It has been brought on record that the Respondents have published a seniority list of the staff of this project for casual labour under their letter No.E/G/6/1/83 (Project) dated 25th September, 1987 wherein the name of the applicant has been clearly shown under the heading "Air-compressor Driver" at Sr.No.2. Respondent No.2 has stated that regular absorption will be taken as per the seniority list as and when vacancies arise in each cadre.

: 4 :

4. The limited point of the applicant seems to be that in point of fact he was actually working as driver and he should not have been shown as "Air-compressor Driver" in the seniority list. In support of this fact, he had produced vouchers from the Engineering Department wherein he had been shown as a driver. He had also produced a copy of free-pass wherein also he has been shown as a driver. In view of this he stated that he should not have been listed as Air-compressor Driver and his seniority should have been kept along with other drivers.

5. The applicant has not been able to show any specific order appointing him as a truck driver. While the Respondents have themselves have produced their vide order No.A-8, wherein it has been stated that "Shri Mahesh Keshavlal is at present utilized as truck driver and that he can be utilized in any way according to the urgency of work." What is proved beyond doubt is the fact that the applicant was employed as casual labour on the project as a chain-man and thereafter given assignment according to the availability of jobs in the project. In the face of the clear seniority list showing the list of artisans staff working wherein he has been shown under the specific sub-heading "Air-compressor Driver" instead of under the heading "Driver" wherein some 29 names had been shown, there is no reason to draw any inference that the applicant had not been appointed as "Air-compressor Driver". If the applicant had any grievance, he could have taken this action by way of challenging the seniority list which was circulated on 25.9.1987. Even now,

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

Application No. 04/499/89 of  
Transfer Application No. \_\_\_\_\_ of

CERTIFICATE

Certified that no further action is required to be taken and  
the case is fit for consignment to the Record Room (Decided).

Dated : 30.11.94

Countersign :

*Qm 26/11/94*  
Section Officer.

*ceedaf*  
Signature of the Dealing  
Assistant

IN THE CENTRAL COURT  
AT AHMEDABAD BENCH

INDEX - SECTION

CAUSE TITLE 041499183

NAME OF THE PARTIES MD. Mahesh Keshavji

VSE SUS

U. S. I. A. 020

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1	04	1 to 26
2	Reply	27 to 30
3	Rejoinder	31 to 32
4	Annexures	32 to 46
5	Judg. order 03 $\frac{08}{34}$	

Mere notice issued  
Alternative <sup>It is legal.</sup> remedy  
Petition can be remitted  
Sensitivity list 25-9-87  
of all compromise drives.  
Serial no 2, only one part.  
Burn free car remains  
as come first go shifted.  
ad interim relief  
Compensation month

OA # 87 no 345 of 1990 was filed  
by the CII before on 24-2-1993  
which was dismissed on  
Review 15/93 before of 30-6-1993

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted :

C.A.T./JUDICIAL  
SECTION.

Original Petition No. : 499 of 59.

Miscellaneous Petition No. \_\_\_\_\_ of \_\_\_\_\_.

Shri Mahesh Keshavlal Petitioner(s).  
Versus.

Union of India &c Respondent(s).

This application has been submitted to the Tribunal by Shri M K Patel under Section 19 of the Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application <sup>has</sup> not been found in order for the ~~same~~ reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/Draft letter is placed below for signature.

Application is not properly marked.

pages. ~~8~~ pages 6 & 16 are illegible.

~~21/11~~ Page 6 is illegible. page 14 is not properly properly legible.

~~21/11~~ Pl. see endorsement made by

applicant's addressee on 21/11/89 on his visit with urgent note regd. 21/11/89 V.C.

We may put up on 27/11/89 for admission with a date had copy

## CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

APPLICANT (s)

RESPONDENT (s)

Mahesh (Leshowal)

Union of India &amp; c

## PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO  
RESULT OF  
EXAMINATION.

1. Is the application competent ? *Y*
2. (A) Is the application in the prescribed form? *Y*
- (B) Is the application in paper book form ? *Y*
- (C) Have prescribed number complete sets of the application been filed ? *Y*
3. Is the application in time ? *Y*

If not, by how many days is it beyond time ?

Has sufficient cause for not making the application in time stated ? *—*

4. Has the document of authorisation, Vakalat Nama been filed. ? *Y*

5. Is the application accompanied by B.D./I.P.C. for Rs.50/-? Number of B.D./I.P.O. to be recorded. *DD 6 227458.*

6. Has the copy/copies of the order(s) against which the application is made, been filed ?

- (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed ? *Y*
- (b) Have the documents referred to in (a) above duly attested and numbered accordingly ? *Y*
- (c) Are the documents referred to in (a) above neatly typed in double space ? *Y*

8. Has the index of documents has been filed and has the paging been done properly ? *Y*

PARTICULARS TO BE EXAMINEDENDORSEMENT AS TO BE  
RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ? *Y*

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ? *NO*

11. Are the application/duplicate copy/spare copies signed ? *Y*

12. Are extra copies of the application with annexures filed.
 

- (a) Identical with the original. *Y*
- (b) Defective. *Y*
- (c) Wanting in Annexures  
No. \_\_\_\_\_ Page Nos. . ?
- (d) Distinctly Typed ? *Y*

13. Have full size envelopes bearing full address of the Respondents been filed ? *NO*

14. Are the given addressed, the registered addressed ? *Y*

15. Do the names of the parties stated in the copies, tally with those indicated in the application ? *Y*

16. Are the transactions certified to be true or supported by an affidavit affirming that they are true ? *Y*

17. Are the facts for the cases mentioned under item No.6 of the application,
 

- (a) Concise ? *Y*
- (b) Under Distinct heads ? *Y*
- (c) Numbered consecutively ? *Y*
- (d) Typed in double space on one side of the paper ? *Y*

18. Have the particulars for interim order prayed for, stated with reasons ? *Y*

*checked**(M/S)*  
21/11/89

Before the Hon'ble Registrar. C.S.  
AHMEDABAD

ON NO. 10970P

Sir Mahesh Keshavlal - - - Application

to the Hon'ble Smt. V/S

of the Union of India - - - Regn

6/27/58  
Smt.

I the undersigned  
Advocate for the applicant do  
most respectfully beg to submit  
that today I am filing a case  
for obtaining urgent interim  
order under Section 24(9)(b)  
of the Admin. Tribunal Act. challenging  
the retrenchment order.

It is therefore prayed  
that the matter may please be  
heard today and necessary  
order regarding the interim  
relief may please be passed and

own

Ahmedabad

Dt 21-11-88

M. K. Patel  
Advocate  
for the Applicant.

order

After verification by  
Me, as per procedure  
prescribed it is placed

Ch. 88  
21/11/88

I have personally contacted Hon'ble Vice  
Chairman in his chamber. His Lordship  
has passed the orders for presenting the  
application for Registry. The interim relief  
will be considered at the time of  
admission.

M. K. Patel  
Advocate  
Dt 21-11-88

SLC 536/85 ①  
21/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,

AT AHMEDABAD.

O.A. No. 699/1989

Shri Mahesh Keshavial,  
Truck Driver, P.W.I.(C),  
Western Railway, Rajkot.

..APPLICANT.

V/s.

1. The Union of India,  
Owning Western Railway,  
Through: The General Manager,  
Western Railway, Churchgate,  
BOMBAY - 20.
2. The Executive Engineer (Const.),  
Western Railway, Jamnagar.

..RESPONDENTS.

I N D E X.

A-1	Delivery memo dt. 13/10/88	Page 1.
A-2	Delivery memo dt. 12/11/88	Page 2.
A-3	Delivery memo dt. 24/11/88	Page 3.
A-4	Delivery memo dt. 6/10/88	Page 4.
A-5	Free pass dt. 6/11/88	Page 5.
A-6	Duty pass dt. 24/11/88	Page 6.
A-7	Certificate dt. 5/1/89	Page 7.
A-8	Certificate dt. 12/12/88	Page 8.
A-9	Movement diary of truck no. 4032.	Page 9 to 15.
A-10	Retrenchment order dt. 6/10/89.	Page 16.
A-11	Affidavit of applicant dt. 17/11/89	Page 17.
A-12	Application dt. 6/11/89	" 18-17
A-13	Judgment of T.A.N.O 601/86	" 19-23
	AHMEDABAD	Jan.

DATED: 28-11-89

Copy is served to other side

M. Patel  
Advocate

I undertake to remove  
all office objections  
if any found

M. Patel  
Advocate

Slip No 536/85  
21/11/85 (2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH  
AT AHMEDABAD.

O.A. No. 499 /1989

Sri Mahesh Keshavlal,  
Truck Driver, PWI(C),  
Western Railway, Rajkot. . . . . Applicant

V/s.

1) The Union of India,  
owning Western Railway,  
Through: The General Manager,  
Western Railway,  
Churchgate, Bombay-20.  
2) The Executive Engineer(Constr.),  
Western Railway, Jamnagar. . . . . Respondents

Subject: Application u/s 19 of the Administrative  
Tribunals Act, 1985.

1. Particulars of the applicant:

Sri Mahesh Keshavlal, working as Driver under PWI,  
Jamnagar.

2. Particulars of the respondents:

a) The Union of India, Owning Western Railway,  
Through: The General Manager, Western Railway,  
Churchgate, Bombay-20.  
b) The Executive Engineer(Construction), Western  
Railway, Jamnagar.

3. Particulars of the order against which application is  
made:

The application is against the order No.JAM/E.615/1/  
1 dated 6.10.1989 received on 3.11.1989, passed by the  
Executive Engineer(Special), Western Railway, Ahmedabad,  
regarding the retrenchment of the applicant.

contd. . . .

**4. Jurisdiction of the Tribunal:**

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this honourable Tribunal.

**5. Facts of the case:**

The applicant was appointed as a Chairman on 1.8.1974 under the Bridge Inspector(Const.), Rajkot, or Viramgam - Okha - Porbandar project. Since 1982, the applicant was working as a Truck Driver under the PWI (Const.), Rajkot. The services of the applicant were illegally terminated w.e.f. 20.11.1983. The applicant had filed RCS No.1066/1983 in the court of honourable Civil Judge, Senior Division, Rajkot. The said suit was transferred and registered in the Central Administrative Tribunal, Ahmedabad, as a T.A. No.601/1986. The applicant had challenged his illegal retrenchment in the above referred case. The honourable Tribunal, vide judgement dated 26.8.1987, had decided the action of the respondents as illegal and had passed the order for the reinstatement of the applicant. In para No.6 of the judgement the honourable Tribunal had also given the direction to the respondents to absorb the applicant in the regular employment as Class IV employee after screening in accordance with the rules. After the order dated 26.8.1987, the applicant is reinstated on his original post, but till this date no screening test of the applicant is done, nor he is absorbed in the regular employment. The applicant is continuously working as a Driver. The services of the applicant is retrenched vide order No.JAM/E.615/1/1 dated 6.10.89, received on 3.11.89, with one month's notice. Sri Bhupatsinh Kalubha, Driver, who is junior than the applicant is continued as a Driver under Executive Engineer(Const.), Jamnagar, while the applicant is illegally to be retrenched and relieved from the services w.e.f. 2.12.1989. The respondents have not implemented the order of the Tribunal passed on 26.8.87 in T.A. No.601/1986. Without ~~observing~~ observing the principles of last come first go, the services of

contd. . .

the applicant are illegally to be retrenched from 2.12.1989. Being aggrieved by the above referred order, the applicant has preferred the present application under section 19 of the Administrative Tribunals Act, 1985.

6. Relief sought:

In view of the ~~above~~ facts mentioned in para 5 above, the applicant prays that the order No.JAM/E.615/1/1 dated 6.10.1989 regarding the retrenchment of the applicant from the services w.e.f. 2.12.1989 may be set aside and it may be declared that the said order is illegal, null and void against the settled principles of law and justice as the respondents have not followed the principles of last come first go and many other juniors of the applicant are continued as a Driver as well as as per the order passed by the honourable Tribunal in T.A. No.601/86 the applicant has a right to be absorbed in the regular employment after screening.

7. Interim order:

In the facts and circumstances of the case, the applicant respectfully prays that u/s 24(a) and (b) of the Administrative Tribunals Act, 1985, the respondents may be directed by issuing the interm injunction order for not relieving the applicant from his present post as a Driver till the final disposal of the present application.

8. Details of remedies exhausted:

The applicant made a representation to the Executive Engineer(Const.), Jamnagar, on 6-11-89 for withdrawing the order dated 6.10.1989 regarding the retrenchment of the applicant and to continue him in the services as well as to absorb him in the permanent employment as per the orders of the honourable Tribunal passed in T.A. No.601/1986, but no reply is given by the respondent. Hence, the applicant is compelled to file the present application.

(3)

9. Matter not pending with any other court:

The applicant further declares that the matter regarding which this application has been made is not pending before any other court of law or any other authority or any other bench of the Tribunal.

10. Particulars of bank draft:

A Bank Draft No. 27458 for Rs.50/- in respect of application fees drawn on the Station Bank of India is enclosed.

11. Details of the Index:

An index in duplicate containing the details of the documents to be relied upon is enclosed as A-1.

12. List of enclosures:

A list of enclosures is annexed as A-2.

Ahmedabad

Dt 24-11-89

24/11/89

Verification

I, the undersigned Mahesh Keshavlal, Hindu, Adult, working as driver under PWI (Const.), do hereby verify that the contents from para 1 to 12 are true to my personal knowledge and that I have not suppressed any material facts.

Ahmedabad

Dt 24-11-89

24/11/89

Drafted by:

M.K. Paul, B.A., L.L.B., D.L.L.P.  
Advocate,  
16, Bhaktinagar Station Plot,  
Rajkot.

M.K. Paul  
Filed by Mr. ....  
Learned Advocate for Petitioners  
with second set & .... spares  
copies copy served/not served to  
other side  
Dy. Registrar C.A.T (J)  
A'bad Bench  
Dt. 21/11/89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH,  
AT AHMEDABAD.

O.A.No. /1989.

Shri Mahesh Keshavlal,  
Truck Driver, PWI(C),  
Western Railway, Rajkot.

..APPLICANT.

V/s.

1. The Union of India,  
Owning Western Railway,  
Through: The General Manager,  
Western Railway, Churchgate,  
BOMBAY - 20.
2. The Executive Engineer(Const.),  
Western Railway, Jamnagar.

..RESPONDENTS.

A F F I D A V I T.

I, the undersigned Mahesh Keshavlal, Hindu Adult,  
working as a truck driver do hereby declare on solemn  
affirmation as under:

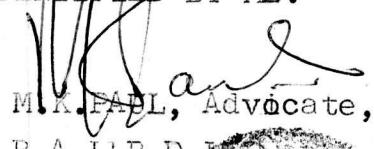
That I was appointed in the services of the ~~opponent~~  
Respondents as a chain-man on dt.1/8/74. I was promoted as a  
driver in the year 1982. My services were terminated illegally  
on dt.20/11/83. The termination order ~~dt.~~ was set-aside by the  
Hon. Tribunal vide order dt.26/8/87 after that I am working as  
a truck driver.

Shri Bhupatsing Kalubha is junior to me as a truck driver.  
He is continued in service. I am served with the retrenchment  
one month notice dt.3/11/89. I have challenged the retrenchment  
notice. I have ~~challanged~~ also prayed for the Ad-interim  
injunction ~~xt~~ pending the final hearing. Whatever is stated in  
the application as well as in the Ad-interim injunction prayer  
is true to the best of my knowledge and belief. I state the  
above true facts on oath.

RAJKOT

DATED: 17-11-89

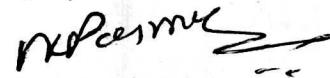
IDENTIFIED BY ME:

  
M.K. PAUL, Advocate,  
B.A. LLB. D. Litt.

16, Bhaktinagar Station  
RAJKOT.

solemnly affirmed before me by  
Shri... Mahesh Keshavlal  
who is identified by Advocate  
Shri M. K. Paul, Adv.  
who is known to me.

Dated: 17-11-89



Clerk of the Court  
Civil Judge Sr. Dr.  
RAJKOT.

प. रे. W. R.

6

इंजीनियरी विभाग

ENGINEERING DEPARTMENT

तारीख Date 13/10/88

A-1

ई 48 बी 48 B

सेवा में To

सं. वी  
B No 621026

समयपाल / मिलान लिपिक.....

The T. K. / Tally Clerk

कृपया निम्नांकित भंडार मद श्री

Please issue following items of stores to Shri

(पदनाम) T. Driver को जारी करें :—  
(Designation)

मद सं. Item No.	भंडार का विवरण तथा आकार Description and size of stores	मात्रा Quantity	किस कार्य के उपयोग में लाना है— (लेखा-शीर्ष) Work on which to be utilised—(Head of Account)	मिलान पुस्तक आदि की पृष्ठ संख्या जिसमें दर्ज किया याहा Tally Book, etc., Page No. in which posted
1	2	3	4	5
1	H.S. Diesel oil	20 Ltr	Issued for	
2	Br. oil 100	6 Ltr	Truck no	
3	Daum lifter Gallon	1 No	97P 4380	
4		2		
5		2		

उपर्युक्त मात्रा जारी की गई।  
Quantity issued as above.उपर्युक्त ठीक तरह से प्राप्त हुआ।  
Received correctly as above.

प्रतिहस्ताक्षर Countersigned.

नियंत्रण के हस्ताक्षर  
Signature of Issuing Clerkप्रधारी भंडार नियंत्रक के हस्ताक्षर  
Signature of Inspector-in-Charge of Stores  
पदनाम Designation

पदनाम Designation

\* नियंत्रण के लिए आदेश देने वाले पर्यवेक्षी कर्मचारी के हस्ताक्षर Signature of supervisory authority ordering for issue.

R. W. R.

इंजीनियरी विभाग  
ENGINEERING DEPARTMENT

दिनांक Date 12-11-88

में To

ई 48 बी E 48 B

सं. श्री  
B No. 621038

मयपाल / मिलान लिपिक

the T. K. / Tally Clerk

कृपया निम्नांकित भंडार मद श्री

Please issue following items of stores to Shri

Mahesh K

TD Driver

(पदनाम)  
(Designation)

को जारी करें :-

मद सं. Item No.	भंडार का विवरण तथा आकार Description and size of stores	मात्रा Quantity	किस कार्य के उपयोग में लाना है— (लेखा-शीर्ष) Work on which to be utilised—(Head of Account)	मिलान पुस्तक आदि की पृष्ठ संख्या जिसमें इर्ज किया या Tally Book, etc., Page No. in which posted
1	2	3	4	5
1	D. oil	20 Lit.	Issue to Jeep 14 950 8197	
2				
3				
4				
5				

उपर्युक्त मात्रा जारी की गई।

Quantity issued as above.

उपर्युक्त ठीक तरह से प्राप्त हुआ।

Received correctly as above.

प्रतिहस्ताकार Countersigned.

निर्गम लिपिक के हस्ताकार  
Signature of Issuing Clerkप्राप्तकर्ता के हस्ताकार या बाएं हाथ के अंगूठे का निशान  
Signature or L. H. T. I. of Receiverप्रभारी भंडार नियोक्त के हस्ताकार  
Signature of Inspector in Charge of Stores

पदनाम Designation

पदनाम Designation

\* नियाम के लिए प्राप्तेश देने वाले पर्यवेक्षी कर्मचारी के हस्ताकार Signature of supervisory authority ordering for issue.

१. रे. W. R.

तारीख Date 24/11/88

इंजीनियरी विभाग  
ENGINEERING DEPARTMENT

A-3

इ 48 वी E 48 B

सेवा में To

सं. वी  
B No 621045समयपाल / मिलान लिपिक  
The T. K. / Tally Clerk

कुपया निम्नांकित भंडार मद श्री

Please issue following items of stores to Shri

Mahesh K.

(पदनाम)  
(Designation)

Tally

को जारी करें :-

मद सं. Item No.	भंडार का विवरण तथा आकार Description and size of stores	मात्रा Quantity	किस कार्य के उपयोग में लाना है— (लेखा-शीर्ष) Work on which to be utilised—(Head of Account)	मिलान पुस्तक आदि की पृष्ठ संख्या जिसमें दर्ज किया गया Tally Book, etc., Page No. in which posted
1.	2	3	4	5
1.	H. S. D. oil with Drum	240 Lit.	28 sets to Truck No. 471	
2			4380	
3				
4				
5				

उपर्युक्त मात्रा जारी की गई।  
Quantity issued as above.उपर्युक्त ठीक तरह से प्राप्त हुआ।  
Received correctly as above.

प्रतिहस्ताकर Countersigned.

G. H. B.

प्राप्तकर्ता के हस्ताक्षर या वार्षिक हाथ के अंगूठे का निशान  
Signature or L. H. T. I. of Receiverप्रभारी भंडार निरीक्षक के हस्ताक्षर  
Signature of Inspector in-charge of Stores

पदनाम Designation

पदनाम Designation

\* निम्नके लिए आदेश देने वाले पर्यवेक्षी कर्मचारी के हस्ताक्षर Signature of supervisory authority ordering for issue.

प. रे. W. R.

A-4

इंजीनियरी विभाग

ENGINEERING DEPARTMENT

तारीख Date..... 6.10.88

₹ 48 वी E 48 B

सेवा में To

सं. वी  
B No. 621023

समयपाल / मिलान लिपिक.....

The T. K. / Tally Clerk

कृपया निम्नांकित भंडार मद श्री

Please issue following items of stores to Shri

Mahech Keshav Patel

T. D. Driver

(पदनाम)  
(Designation)

को जारी करें :—

मद सं. Item No.	भंडार का विवरण तथा आकार Description and size of stores	मात्रा Quantity	किस कार्य के उपयोग में लाना है— (लेखा-शीर्ष) Work on which to be utilised—(Head of Account)	मिलान पुस्तक श्रादि की पृष्ठ संख्या जिसमें दर्ज किया गया Tally Book, etc., Page No. in which posted
1	2	3	4	5
1	H.S.D. Oil	410 Lit	Issued to	
2	Empty Drum 40/45 Gallons	2 Nos	To M.W.B.V.P	
3	A. C. Sheet. Size: 1.5 Long Released 5/11	61 Nos	On MTO	
4			1 MTO Bill	
5			Follow	

उपर्युक्त मात्रा जारी की गई।

Quantity issued as above.

विरेम लिपिक के हस्ताक्षर

Signature of Issuing Clerk

उपर्युक्त शीक तरह से प्राप्त हुआ।

Received correctly as above.

प्रतिहस्ताक्षर Countersigned

Gopal

पदनाम Designation.....

प्राप्तकर्ता के हस्ताक्षर या वाणि हाथ के अंगूठे का निशान

Signature or L. H. T. I. of Receiver

प्रभारी भंडार नियीक्षक के हस्ताक्षर

Signature of Inspector-in-Charge of Stores

पदनाम Designation.....

\* निर्गम के लिए आदेश देने वाले पर्यवेक्षी कर्मचारी के हस्ताक्षर Signature of supervisory authority ordering for issue.

पश्चिम रेलवे WESTERN RAILWAY

A-5

कार्यालय भूमर  
Office Stamp

द्वितीय श्रेणी शुल्क नाम  
SECOND CLASS FREE PASS  
(प्रमाणी रेलवे Home Line)

933114

इसके साथ प्रत्येक वयस्क 50 कि.ग्राम वजन तथा प्रत्येक वयस्क वजन के आधा वजन तक का सामाज निःशुल्क ले जा सकता है। With 50 Kilograms Luggage Free for each Adult and Half the quantity for each Child.

विभाग Dept. No. 15/1/86 स्टेशन Station Rourkela दिनांक Date 01-11-1989

नाम Pass. Shri. S. M. Mahesh K. with 14 years old daughter, T. M. S. C. aged 12, 9.15 years only पदनाम Designation T. M. S. C.

From. VERAVAL से To. BOMBAY CENTRAL तक

Via ..... दो कर तथा वापसी यात्रा and Return

From. BOMBAY CENTRAL से To. VERAVAL तक

Via ..... होकर Over Railways रेलों पर

कब से कब तक बहिर्याता Outward Journey

Available upto { वापसी यात्रा Return Journey 06-11-1989 }.

पासधारी के हस्ताक्षर/अंगूठे की छाप। यदि कर्मचारी स्वयं यात्रा नहीं कर रहा हो तो परिवार के मुख्य व्यक्ति हारा हस्ताक्षर किये जाने चाहिए, अथवा यदि वह अशिक्षित हो तो अपने अंगूठे की छाप लगानी चाहिए। (वापसी भारंत करते समय हस्ताक्षर करें) Signature/Thumb impression of the holder. If the employee himself is not travelling the leading member of the family should sign or if illiterate put his/her thumb impression (To be signed at the commencement of the journey).

जाने की तारीख Outward Journey Commenced on

वापसी की तारीख Return Journey Commenced on

किसी भी सवारी / ड्राफ गाड़ी से

By any Passenger Train/Mail Train

क्षणों गया

Why wanted... Privilege

P.W.I.(C) B.V.P  
Signature and Designation of the Issuing Officer with Seal

जी पी GP 9/गार R 4

यात्रा विराम की प्रमुखता Permission to Break Journey at—  
बहिर्याता Outward Journey R.R.T.-M.K.R.-A.O.I.

वापसी यात्रा Return Journey A.M.-M.K.R.-R.T.

किया गया यात्रा विराम कर्मचारी भरे।

Break Journeys availed to be filled in by the Employee.

स्टेशन का नाम Name of Station	यात्रा विराम की Break Journey availed	जाते हुए Outward	आते हुए Return
1. पहुंचने की तारीख Date of Arrival रवानगी की तारीख Date of Departure			
2. पहुंचने की तारीख Date of Arrival रवानगी की तारीख Date of Departure			
3. पहुंचने की तारीख Date of Arrival रवानगी की तारीख Date of Departure			
4. पहुंचने की तारीख Date of Arrival रवानगी की तारीख Date of Departure			
5. पहुंचने की तारीख Date of Arrival रवानगी की तारीख Date of Departure			

(क. प. उ. P. T. O.)

## अनुदेश INSTRUCTIONS

- (1) दोनों दिशाओं में यात्रा आरम्भ करने से पहले तारीख स्थाही से डालनी चाहिए। टिकट कलेक्टरों और चल टिकट परीक्षकों को देखना चाहिए कि इसका पास लिया जाता है। नहीं तो उसे नियमानुसार दण्ड किया जायेगा।  
The date must be inserted in Ink before the commencement of the journey on either direction. TCs and TTEs must see that this is complied with. Other wise penalty will be levied in accordance with rules.
- (2) पासधारी को यह, पास जारी करने वाले अधिकारी को पास की अवधि समाप्त होने की तारीख से एक बाह के भीतर नीचे लिये उचित प्रमाण-पत्र भरकर लौटा देना चाहिये। ऐसा न करने पर आ. रे. रथा. वि. के परा 1563 (8) में निर्दिष्ट सजा दी जायेगी।  
The pass must be returned by the pass holder to the issuing office within a month of the date of expiry of the pass with the certificate given below duly filled in failing which penalty will be levied as prescribed in Para 1563 (8) of IREM

## शिविर नियम REGULATIONS

- (1) यह पास रेलवे के मुफ्त पास संबंधी नियमों के अधीन जारी किया गया है और इसपर यात्रा, इसमें वर्णित तारीख के अन्दर ही की जम सकती है।  
The pass is issued subject to the Free Pass Rules of the Railway and is available up to the date specified therein.
- (2) यह पास अपरदेय है और जब कोई अधिकृत रेल कर्मचारी इसे जाव के लिये मांगे तो इसे आवश्य दिखाना चाहिये।  
The pass is not transferable and must be presented for examination to any authorised railway servant when required.
- (3) यदि प्रस्थान स्टेशन पर ट्रेन में यात्रियों का कोठनाई हो तो इसका पासधारी उसी विशेषी के टिकट लेकर यात्रा करने वालेयातियों को तरजीह देंगे।

Privilege pass holder must give precedence at the starting station to ticket holders of the same class where there is any difficulty of accommodating passengers in trains.

## प्रमाण-पत्र CERTIFICATE

प्रमाणित किया जाता है कि यह पास मेरो/इसमें उल्लिखित मेरे परिवार के सदस्यों द्वारा ..... बदस्क व्यक्तियों और .....  
..... बच्चों के साथ ..... स्टेशन से ..... तक और वापस ..... स्टेशन तक  
वास्तव में यात्रा के लिए उपयोग में लाया गया है। इसके आवश्यक काँप्रम मैनेजरे परिवार के सदस्यों द्वारा सही छग में भरे गये हैं। मैंने (यदि लागू हो) इस पास का उपयोग नहीं किया है।

Certified that the pass has been actually used by me / my family members specified therein for ..... adults and ..... Children. From ..... To ..... and Back to .....  
The required columns in this pass have been correctly filled in by me/my family members. The pass has not been utilised by me (if applicable).

दिनांक Date.....

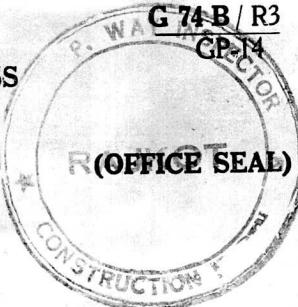
हस्ताक्षर Signature.....

DUTY PASS

WESTERN RAILWAY

THIRD CLASS FREE PASS

(For use over Foreign Lines)



A NO. 442337

Available over.....

(With 40 kilograms luggage including bedding free for each adult and half that quantity for each child over three and under 12 years.)

Permission to break Journey at { Outward Journey.....  
Return Journey.....

Available by Mail / Express / Passenger trains.

Department. Engg. S. S. Station. Ratkhel Date. 24-11-88.  
Pass. S. S. Maheshwar Only

Designation. Truck Driver  
From. Raykhel to Porbandar via  
and Return from. Porbandar to Raykhel via

Available upto { Outward Journey.....  
Return Journey..... 24-11-88 TO 30-11-88

Outward Journey commenced on.....

Return Journey commenced on.....

Why granted. On date 15

W. R. I. at 8.30

Signature and Designation of the issuing authority.

W. R. I.

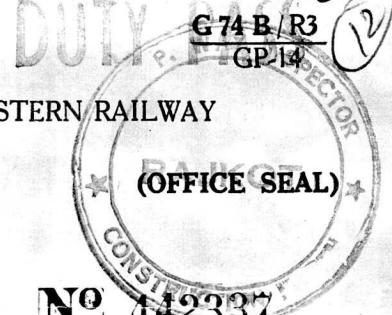
Signature/thumb impression of the Holder.  
If the employee himself is not travelling, the leading member of the family should sign on Outward Journey.....  
or if illiterate put his/her thumb impression.  
(To be signed at the commencement of the Journey.)

on Return Journey.....

1. Receipt must be returned by the Pass Holder to the issuing office within a month of the date of expiry of the pass, otherwise penalty will be levied in accordance with rules.

2. The date must be inserted in INK or indelible pencil BEFORE the commencement of the journey in either direction.

N. B. - Ticket Collectors and TTEs must see that this is complied with.  
This pass is issued subject to the conditions on the reverse.



WESTERN RAILWAY

(OFFICE SEAL)

A NO. 442337

(Foreign Line)

THIRD CLASS FREE PASS

(Outward)

This receipt is TO BE ENDORSED AND GRANTED TO THE PASS HOLDER by the Ticket Collector of the destination station on collection of the Pass IF ISSUED FOR SINGLE JOURNEY.

The receipt should be RETAINED BY THE TICKET COLLECTOR if the Pass is issued TO COVER A RETURN JOURNEY.

From.....

To.....

Date.....

Station.....

Ticket Collector.

## REGULATIONS

This pass is issued subject to the Free Pass Rules of the Railway and is available up to the date specified therein.

The pass is not transferable and must be presented for examination to any Railway servant when required.

Privilege Pass Holders must give precedence at starting station to ticket holders of the same class where there is any difficulty of accommodating passengers in trains.

c

A : 7.

7/13

W.R.L.

XEN(CC)'s Office  
Jamaica  
D- 5-1-88

NO JAM 15 9511

To

570 (C) 127

Sub:- Passing of TA & OT.

This makes Keshaval Confessor  
Driver under DWTS RT is  
utilized as Train Driver  
from Oct 88 and he is holding  
license no 64476 issued by 1270 RT  
for heavy vehicles.

True copy

~~61257/13~~  
Xen/ 7AM.

M. S. Dan

Advocate

A - B work

Mr. D. P. Patel  
No. 207/6/2.

Mr. D. P. Patel  
No. 1212/88  
Date 12/12/88

To  
Mr. D. P.

Sir Nekesh Neshwala

Who is at present utilized on  
Tour is initially appointed as

Driver.

He has driving licence  
of Light motor vehicles, medium motor  
Vehicles & Heavy motor vehicles issued  
by RGT No. His Book No. is 2251  
D. 81281.

He can be utilized on  
any vehicle according to us per my  
order this is for your information

True copy



Assistant Engineer (Constitu)  
R.R. Yanki & Nekesh (Nekesh)  
W. K. Y. RAJKOT.  
4. रेस्टेंट -

Q. R. W. R.

## तुरत गाड़ी संदेश U. T. M.

ਈ 77 ਕੀ T 77 B

तत्काल ध्यान देकर उत्तर भेजिए

For IMMEDIATE ATTENTION and REPLY

WRP, MX, 31/06/1168n; 7-85; 50,000 x 214

प्रेषक From	दिनांक Date	विभागीय अनुदेश सबसे तेज पहली सवारी गाड़ी से भेजा जाए SERVICE INSTRUCTIONS TO BE FORWARDED BY FASTEST AVAILABLE PASSENGER SERVICE	
सेवा में To	नाम Name	पता Address	स्थान Place
नं. No.			
<hr/>			

( इस संदेश को आगे पृष्ठ भाग पर लिखें Carry forward this message on reverse. )

(कृ. प. र. P. T. O.)

1. 10-89

2-1089

3-10-89      *Leptostomum* (c) *Bryopsis*  
                  17/30      01-1257

17/30 RST BVJ To work on  
BH Project

4-10-87

Nov 100 BV/P 7/15 12/- BVJ New BVJ  
 Oct. BVJ 14/- 21/30 New BVJ Kotch  
 - and back to BVJ

1  
1921-8  
S. E. C. Z  
S. E. C. Z  
P. W. B. P.  
E. A. V.  
to work on  
the Project

1 1  
Sitting labours  
From BVJ to  
New Biv, & Kotagera  
Crushes  
Partus BVR  
Q BVR

7/30	11/30	BRJ to New BRJ
13/-	19/30	New BRJ - Sulphur and back to BRJ



1923 R. 18.10.1923

१२३

Capital of laborers  
and master builders  
designed to labor.

11.10.89 Prince BNP  
@BSW

10

$$8.00 - \frac{BvJ - N/\beta\bar{W}}{N/B\bar{W} - km65} = BvJ$$

33

३८

Mark

18.00.00003 = 0.00003  
9.30 - 8.75 = 0.55  
- 0.55 = 0.45

1

— 100 (

→ Tables

13.30 -  $B_{015}$  -  $L_{010}$   
14.30  $L_{240}$  -  $B_{015}$

288

22

11

13. 40 N. 180° - E. 41  
Lc 41 - Lc 41  
B. 41 - B. 41

10

102

112

1. 4745 = BVT = NIRV  
2. 115 = Sumatran Montane

11

the  
to

Parish of St. George

112

卷之三

TENNESSEE

Dr. L. V. G.

114

11

卷之三

卷之三

11

111

卷之三

1

Date \_\_\_\_\_ No. & Designation \_\_\_\_\_ T.E.M.E \_\_\_\_\_ Station \_\_\_\_\_ From \_\_\_\_\_ To \_\_\_\_\_ Sign. off \_\_\_\_\_ Sign. out \_\_\_\_\_ Total Fuel \_\_\_\_\_ running issued, off car \_\_\_\_\_ C.F. \_\_\_\_\_ using car \_\_\_\_\_ Driver \_\_\_\_\_

\_\_\_\_\_ Vehicles.

20.10.89	Prul (9) BVJ	7.30 To. - - - - - - - - -	6VJ SUMTRA MADHAIUR BVS. SUMTRA. BVS.	carrying down & supplies needed	105145 214 m	539886	Hand over hand.	Hand over hand.	Hand over hand.
21-10-89.	Prul (9) BVJ	7.45 - - 12.30 13-30 19-45	6VJ Sukhpal (R) Sukhpal (R) Sukhpal (R)	carrying down for carrying down & make down & make down & make	118 211 103	455	Unhand over hand.	Unhand over hand.	Unhand over hand.
22-10-89.	Prul (9) BVJ	7.40 - - 12.10 13-00 - 18.30	6VJ Sukhpal (R) Sukhpal (R) Sukhpal (R)	carrying down for carrying down & make down & make	118 211 103	455	Unhand over hand.	Unhand over hand.	Unhand over hand.
23-10-89.	Prul (9) BVJ	7-45 - - 11.30	6VJ Machliyan BVS.	carrying down for carrying down & make down & make	118 211	455	Unhand over hand.	Unhand over hand.	Unhand over hand.

28/10/89  
Prul (9) BVJ  
23110184  
Prul (9) BVJ  
23110184

NAME OF DRIVER  
Sign. of  
running issued. officer  
using vehicles.

VEHICLE NO. \_\_\_\_\_  
Date \_\_\_\_\_ No. of Designation T.I.M.E. \_\_\_\_\_  
of the Officers. Station To \_\_\_\_\_ Purpose \_\_\_\_\_  
From To \_\_\_\_\_ Running issued. officer  
Journey \_\_\_\_\_ Sign. of  
using vehicles.

24/10/59	P.W.I.C.C BVJ	7.30 -	BVJ - Supplies for City Supply BVJ vehicles and BVJ - Supply Supply BVJ	14.00	Wardha 24/10/59	Shahid S39709 14.00	Wardha 25/10/59	Shahid S39711 14.00	Wardha 26/10/59
		-	Supply - 134J vehicles & BVJ - Supply supply vehicles Supply - 134J etc.	-	Supply - 134J vehicles & BVJ - Supply supply vehicles Supply - 134J etc.	-	Supply - 134J vehicles & BVJ - Supply supply vehicles Supply - 134J etc.	Supply - 134J vehicles & BVJ - Supply supply vehicles Supply - 134J etc.	Supply - 134J vehicles & BVJ - Supply supply vehicles Supply - 134J etc.
25/10/59	P.W.I.C.C BVJ	7.00	BVJ - Supplies for City Supply - 134J vehicles & BVJ - Supply supply vehicles Supply - 134J etc.	14.00	Wardha 25/10/59	Shahid S39711 14.00	Wardha 26/10/59	Shahid S39712 14.00	Wardha 27/10/59
		-	-	-					
26/10/59	P.W.I.C.C BVJ	8.30	BVJ - supplies Supply - 134J BVJ - Supply supply vehicles Supply - 134J	14.00	Wardha 27/10/59	Shahid S39712 14.00	Wardha 28/10/59	Shahid S39713 14.00	Wardha 29/10/59
		-	-	-					

(22) 15

A - 10

16  
(22)

WESTERN RAILWAY

Executive Engineer (Special)

कार्यपालक ईजिनीनर (स्पेशल)

W. Rly. Ahmedabad.

Office of the

Executive Engineer (Const.),

Jamnagar.

Dtd: 06-10-1989.

No. JAM/E. 615/1/1

To,

Shri Mahesh Keshavlal

Air Compressor Driver of  
PWI(C)BVP

(Through: IOW(C)/PWI(C)-JAM, BVP.)

Sub:- VOP - Casual labours - Retrenchment  
Notice - Artisan & Semi-skilled staff.

In view of completion of VOP Project and non-availability of work in Rajkot/Bhavnagar Division where your seniority is maintained, your services are no longer required. Rajkot/Bhavnagar Division has specified that they are having no vacancies to absorb Artisan/Semi-skilled staff in the Division. Under the circumstances, your services are to be terminated with effect from (A.N.) which is in conformity with I.D. Act

Section 25 F (a). ~~after expiring of one month from serving this notice~~  
This may please be treated as ONE MONTH'S NOTICE.  
Please acknowledge receipt.

Executive Engineer (Special)

Executive Engineer (Construction),  
Western Railway, W. JAMNAGAR.

प. रेलवे, अहमदाबाद.

Copy to:-

1. SAO(C)ADI @ RJT
2. ALC(C) ADIPUR, Old SRU Building, Adipur (Kutch).
3. CE(C) CGG. ~~Coast. CG.~~
4. Dy. CE(C) West/ADI.
5. The Secretary, WREU-RJT.
6. The Secretary, WRMS-ADI.

61-87

Executive Engineer (Special)

XEN(C) ईजिनीनर (स्पेशल)

W. Rly. Ahmedabad.

प. रेलवे, अहमदाबाद.

—=000=

LHTY shri  
mahesh k.



A. Nachad

03/11/89  
PWI(C)BVP  
@RJT

True copy

M. Patel

Advocate

A/2

2/11

(23) 7

મોકલ્લાનારઃ - મહેશ તેશવલાલ.

૨૩ હાઇન્ડ.

પી.ડબલ્યુ.માર્ટ. (શી.)

બી.વી.પી. ટા: ૬-૧૧-૮૬

પ્રતિ,

શ્રી મેકાનિકયુટીલ એન્જીનીયર,

(૫-૨૬૫૬૧)

જી મન ગરૂ.

બાબત: - આપનો પત્ર નં. ૪૧૫/૮.૬૧૫/૧/૧ ટા: ૬-૧૧-૮૬.

મહેરખાન સાહેબ,

૧: જય ભારત સાથ લખવાનું કે આપણીનો ઉપરોક્ત પત્ર અમારે ટા: ૩-૧૧-૮૬  
નં. ૨૦૪ મળેલ છે. અને તે વાંચીને અમારે ધૂર્ણ આશર્ય થયેલ છે. કે નામદાર  
દીઘ્યુનલાનો ટા: ૨૬-૮-૮૭ ના હુકમ મુજબ અમારો સ્ક્રીનિંગ ટેસ્ટ લઈને અમારે  
નોકરીમાં કાયમી કરવા બાબતનો બાદેશ આપવામાં આવેલ છે. પરંતુ છજુ સુધી  
અમારો ટેસ્ટ લેવામાં આવેલ લખી.

૨: અમારા ડરતાં હુનીયર ડાઇવર સુપતરિંહ કાળુંા છજુ નોકરીમાં ચાલુ છે. જ્યારે  
અમો ગરીબ માલાસને મેક મળીનાની છુટા થવાની નોટીસ આપવામાં આવેલ છે.  
ટા: ૬-૧૦-૮૬ ની છુટા થવાની નોટીસ પાછીખેલી લેવા અને અમારે કાયમી  
નોકરીનો હુકમ આપવા અમારી આપણીને નમ અરજ છે. દિવસ ૧૫ નાં જો અમારે  
ન્યાય આપવામાં નહીં આવે તો નાછુટકે ફરીથી અમારે નામદાર દીઘ્યુનલ માં  
કેસ કરવાની ફરજ પડશે જેની સ્પેચ નર્ધ લેશો.

આપનો વિશ્વાસુ,

True copy  
M. Patel  
Adalweate

-Sd/-  
મહેશ તેશવલાલ.  
૨૩ હાઇન્ડ.

X8(24)

An 2

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

Case No. 198  
T.A. No. 601 OF 1986.  
(R.C.S.No. 1066 OF 1983)

DATE OF DECISION 26.8.1987

SHRI MAHESH KESHLAL Petitioner

M.K. PAUL Advocate for the Petitioner(s)

Versus

THE UNION OF INDIA & ORS (W.RLY) Respondent(s)

B.R. KYADA Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H. TRIVEDI, VICE CHAIRMAN.

The Hon'ble Mr. P.M. JOSHI, JUDICIAL MEMBER.

**C. A. T.**

Ahmedabad Bench

(a) Serial Number of the 'Application'. 2615  
(b) Name of the applicant Shri. M.K. Paul.  
(c) Date of filing of application for copy 11/4/88.  
(d) Number of copies five (5).  
(e) Copy fee charged Rs. 5/-.  
(f) Amount of color deposit Rs. 5/-.

(g) Receipt No. of payment of copying fee RECEIPT NO. 1424 dt. 12/4/88  
(h) Date of issue of copy  
(i) Date of payment of amount for copy Rs. 5/-  
(j) Date of preparation of copy 12/4/88  
(k) Date of Delivery of copy to the applicant.



Shri Mahesh Keshavlal,  
Truck Driver, PWI (C),  
Western Railway,  
Rajkot.

..... Petitioner.

(Advocate : M.K. Paul)

Versus.

1. The Union of India,  
owing Western Railway,  
through: The General Manager,  
Western Railway,  
Churchgate,  
Bombay.

2. Executive Engineer (Const.)  
Viramgam-Okha-Probandar (Project),  
Western Railway,  
Kothi Compound,  
Rajkot.

..... Respondents.

(Advocate : B.R. Kyada)

JUDGMENT

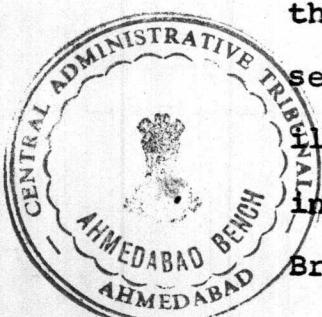
T.A. No. 601 OF 1986

(R.C.S. No. 1066 OF 1983)

Date : 26.8.1987.

Per: Hon'ble Mr. P.M. Joshi, Judicial Member.

The petitioner-plaintiff Shri Mahesh Keshavlal of Rajkot, being aggrieved by the action of the Defendants No. 2 terminating his services, filed Regular Civil Suit No. 1066/83 on 20.11.1983 in the Court of Civil Judge (S.D) Rajkot. He sought the relief of declaration to the effect that the action of the Defendants No. 2 in terminating his services and retaining the junior-most two drivers, is illegal and null and void. According to him, he was initially engaged as a 'Chainman' on 1.8.74 under Bridge Inspector (Construction), Rajkot, of Viramgam-Okha-



and

Porbandar Project, since 1982 he is working as a Truck Driver under P.W.I. (C), Rajkot. It is alleged that even though he is serving for more than 7 years, the action of the Defendants to terminate his services is illegal when his juniors are allowed to continue. The plaintiff also sought interim relief. The learned Civil Judge directed the Defendants No. 2 to maintain status quo vide his order dated 21.11.1983.

2. The Defendants filed their objections against interim relief vide Exh.18 and contested the plaintiff's suit vide their written statement Exh.20. It was contended inter alia that the plaintiff was initially appointed as Chainman with effect from 1.8.74 but thereafter he left the service on 22.9.76. In the meantime, he had a break of 10 days also. Later on, he was employed as a casual labourer having no substantive right and lien on any post in a temporary department and carrying out Railway project like Viramgam-Okha-Porbandar 'Broad gauge conversion Project' with effect from 13.10.76. According to them, the plaintiff worked as Air compression driver on and from 21.12.76 which is a post of different category and is other than the category of the post of Motor or Truck Driver. The Defendants-Railway Administration defend their action on the plea that

the first phase of V.O.P. is opened for traffic since June 1980 and consequently the casual labourers including the plaintiff employed on the said Project are retrenched on large scale and as such the order of termination dated 19.10.1983 was served upon the plaintiff alongwith the wages (upto 20.10.1983), retrenchment compensation, and one month's notice pay, but he refused to accept the same and hence it is deemed to have been duly served upon him.

3. The plaintiff's suit (R.C.S.No. 1066/83) now stands transferred to this Tribunal under section 29 of the Central Administrative Tribunals Act, 1985 for adjudication.

4. When the matter came up for regular hearing we have heard Mr. M.K. Paul and Mr. B.R. Kyada, the learned counsels for the applicant and Respondents respectively. Both of them conceded that the present case is covered by the Common Judgment dated 16.2.1987 rendered by this Bench in O.A.No. 331/86 & Ors. (Sukumar Gopalan Vs. Union of India & Ors.) In view of this position we are not required to go into the merits whether the plaintiff was serving as a Motor or Truck Driver or not.

5. Suffice it to state here that it is the version of the Respondents that the plaintiff's holding a driving licence as alleged has nothing to do with the case, as it does not entitle him to claim the post of a vehicle Driver, even if the services of the plaintiff may be utilised on truck in case of urgency in non-availability of other driver on some few occasion. However the fact that the plaintiff was employed as casual labourer on the V.O.P. Project with effect from 13.10.1976 and continued in service with the Respondents till the institution of the suit and thereafter, is not in dispute. Evidently therefore the plaintiff was in the employment of more than 180/120 days as casual labourer which entitles him to acquire temporary status in the employment of Respondents- Railway Administration.

Admittedly, no division-wise seniority list has been produced or shown to have been published as required under Rule 77 of the Industrial Disputes (Central) Rules, 1957. Hence the action of the Respondents in terminating his services is bad in law as it is against the principles of "last come first go" and non compliance of the rules and regulations



regarding the maintainence of "Division wise seniority list". It is conceded that the petitioner is allowed to continue in service by interim relief granted by the Court.

✓ 6. Evidently therefore, the case of the petitioner is covered by our above referred common judgment and for the reasons stated therein, we allow the application and quash the Defendant's action ~~for~~ terminating the service of the petitioner with a direction that he will continue to be in service of the Respondents and he may be absorbed in regular employment as Class IV employee as and when empanelled after screening in accordance with rules. There will be no order as to costs.



Sd/-

( P.M. JOSHI )  
JUDICIAL MEMBER

Sd/-

( P.H. TRIVEDI )  
VICE CHAIRMAN

12/4/88  
TRUE COPY

P. V. Christian  
12/4/88  
Section Officer  
Central Admin. Trib. Tribunal,  
Ahmedabad Bench.

5/2  
82  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD.

O.A. No. 499 of 1989.

Shri Mahesh Keshwala

... Applicant

Vs

Union of India and others

... Respondent.

Reply by the Respondent.

*Copy Served X<sup>o</sup>  
M. K. Patel  
11-2-84  
on B. R. K. Patel  
Clerk to Mr. B. R. Patel*

1. At the outset the Respondents states and submits that the present application of the Applicant is not maintainable and tenable under the provisions of Central Administrative Tribunal Act and on this account the same deserves to be dismissed.
2. That the Applicant has not exhausted the alternative remedies available to him nor has he made any representation, and if any representation is to be made time has not expired. And therefore, the present application deserves to be dismissed on law point.
3. With reference to para 5, the averments made by the applicant are not correct and is denied hereby. The petitioner was initially recruited as a daily rated labourer and he was working on the VOP conversion project from Viramgam to Okha and Sikka to Kanulus. The applicant was working from 1-8-74 as Chainman but he left the service after 10 days i.e. from 10-8-1974 and he was reappointed as fresh w.e.f. 13-10-1976 as a Sarang and promoted as Air Compressor Driver from 21-12-1976 and he worked as Air Compressor Driver upto 20-11-1983. Thereafter his

his services were terminated.

4. Against the above termination the applicant has filed Civil Suit bearing No. 264 of 1982 in the Court of Civil Judge Rajkot. The said case was transferred to Central Administrative Tribunal and renumbered as T.A. No. 601 of 1988. After considering the case the Hon'ble Tribunal ordered that the Petitioner be reinstated with back wages and to treat him as being in continuous service, and he was continued in service. It is pertinent to note here that so far as VOP project is concerned, it has been completed and opened for public carriage of traffic in April 1984 and thereafter in the residual work arising out of the project was in progress and the applicant was utilised in it along with the other casual labourers and was continued for as the work uptill now. But the project was completed the same was handed over to the maintenance division at Rajkot and Bhavnagar area and as such there was no work and the respondent authority was not in a position to take any fruitful work from the Petitioner as there was no work on hand. And therefore, looking to the seniority and as per the Supreme Court Directive, the respective Division has refused to accept the applicant for absorption for want of vacancy and therefore according to the seniority of the applicant his services were terminated. In the Seniority group of the Air Compressor the applicant is at Sr. No. 2 and therefore the claim of the petitioner against Shri Bhupat Singh Kalubha, Truck driver is not correct as the Seniority of Shri Bhupat Singh is maintained in the seniority group of driver whereas the seniority of the petitioner who is

working as Air Compressor driver was maintained separately in the seniority list of Air Compressor drivers where he was assigned seniority at Sr. No. 2.

5. The Respondents have made it very clear that after the completion of the project there was no work on hand and hence there was no alternative left with the respondent authority but to retrench the services of the applicant after following the due process of law and therefore Notice was issued according to law which is legal one.

6. The averment regarding that Juniors have been kept whereas seniors are terminated is not correct and is denied hereby. It can be seen that the seniority of Shri Bhupat Singh is altogether different and therefore it cannot be said that Shri Bhupat Singh is Junior and the Petitioner Senior. Both these posts are different, their work is different and therefore the allegation made by the applicant is baseless.

7. The Respondent further states that the averments made in para 6 are not correct and is hereby denied. As per Supreme Courts directive with reference to Inderjit Pal case, the seniority list of temporary casual labourers working on the project is already prepared and published by the Rajkot division vide their letter dt. 25-9-87 wherein the name of the applicant is at Sr. No. 2 in the group of Air Compressor driver in the combined list where he was initially recruited.

8. So far as the termination notice is concerned the same has been served to the applicant as per the rules and law and looking to the position of last come first go. The petitioners name is at sr. no. 2 and therefore,

he is the juniormost in the seniority list of Air compressor drivers and he is bound to go as there is no work. Thus, it cannot be said that seniority list is not maintained and the Principle of last come first go has not been followed. It is also pertinent to note here that the length of service has nothing to do with the present case. The services of an employee who are juniormost and below in the seniority list can be utilised only if work is available. But it is admitted here that the petitioner was working on the V.O.P. project and after completion of the project no guarantee was given to him or to anybody that they will be continued for ever or that they would be regularised as a regular employee. The nature of the project itself shows that they were utilised till the project is over and if there is any project on hand and if their services are required, in that case the department would have tried to utilise the services of the applicant, but unfortunately there was no work and therefore there was no alternative with the respondent authority but to terminate their services following the due process of law and therefore the same is legal and in accordance with the rules and law.

9. With reference to para 7 the averments made are not correct and is denied hereby. Looking to the notice there is no illegality or breach of law or rules and there are no form of notice. It is simply a notice wherein it is stated that as the work is completed and the other departments are not in the requirement of the petitioner as there is no vacancy to give work to the petitioner and therefore the department has correctly decided to terminate the services of the petitioner after following the due process of law. It is true that the Petitioner is entitled to one months notice which is already given.

He is also entitled to the compensation admissible to him depending upon the number of days of work put in by him, which the department was ready and is ready and the same will be paid to him in due course.

10. The Respondent states that the other allegations made regarding earlier cases has no nexus with this case but looking to the notice of the present case on which this application is filed, it is very clear from the notice dt. 6-10-1989 that the VOP project is over and due to non-availability of work in the Rajkot division where seniority list is maintained, the services of the applicant are no longer required by the department and therefore Notice was given as per rules. The said Notice has been acknowledged by the Applicant on 3-11-1989 and therefore till the Notice is declared illegal the petitioner does not require any protection in law because it is always the right of the employer to terminate the services after following the due process of law and in that case one cannot claim that as notice is issued the same is illegal. Looking to the contents of the notice there is apparently no illegality in it and without establishing the illegality in the notice it cannot be said that the petitioner is entitled for protection on the strength of the notice. But the order is yet to be passed after the completion of the period of notice and thereafter, if any grievance is made out, in that case it is open for the petitioner to approach the Hon'ble tribunal after following the due process of law mentioned in the Central Administrative Tribunal Act. It is too early to move the Hon'ble Tribunal at the Notice stage to ask for protection and if the petitioner is not in

a position to establish *prima facie* case on what point the format of the notice is illegal or in which manner breach has been committed by the Respondent authority in issuing the notice no order could be passed. Even otherwise the balance of conviction is not in favour of the petitioner and even if the court decides and declares that the notice issued by the respondent authority is illegal, in that case it is always open for the court to give justice to the petitioner as the department has already made it clear that there is 'not work', that the seniority list is maintained and the petitioners name is shown at Sr. No. 2, that no discrimination has been made, and that no juniors have been kept or retained in service, and in such a case, the petitioner will have no case *prima facie* or balance of conviction in his favour.

11. So far as irrevocable loss is concerned, the Administration is a Public Administration and they cannot feed the hungry mouths at the cost of public funds and therefore looking to the above facts, *status quo* should be maintained and it is not required to pass any order. Ultimately it will be decided and if the order is in favour of the petitioner, in that case power is vested with the court to give benefit on what is established *prima facie* because notice is illegal and no *ad interim* or interim order is required to be passed in favour of the petitioner.

12. The respondents further states that looking to the averments made in this petition, a person who was in your service for long time has unfortunately not taken the care to ascertain his position in the seniority nor has he tried to give the correct picture in the petition regarding his service. He has given haphazardly given facts

(90)

which are not relevant and legal and therefore it is a fit case where the court should not interfere by invoking its inherent jurisdiction to protect the petitioner by way of Interim or adinterim order but the same should be decided on merits after hearing both the parties.

13. For the above reasons and the reasons which may be urged at the time of hearing this application, the application of the applicant deserves to be rejected and dismissed.

Ahmedabad.

Dt: 1-12-89

For and on behalf of the Union of India.

Dumroje

( B.R. Kyada)  
Advocate for the  
Respondent.

Executive Engineer (C) Spcl.  
Western Railway,  
Ahmedabad.

VERIFICATION.

I, Executive Engineer (C) Spcl., Western Railway, Ahmedabad, Respondent, do hereby solemnly affirm and state that what is stated hereinabove is true to my knowledge, information and belief and I believe that the same is true.

Dumroje

Ahmedabad.

Dt: 1-12-89

Executive Engineer (C) Spcl.  
Western Railway, Ahmedabad.

Reply/Reorder/written submissions  
filed by 13. R. Kyada,  
learned advocate for petitioner/  
Respondent with second side.  
Copy served/not served & other side

Dt: 1/1/89 C. S. Bell  
Dy. Registrar C A T (J)  
A'bad Bench

(21)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD.

O.A. No. 499/89.

Shri Mahesh Keshavlal

..APPLICANT.

V/s.

The Union of India & Others

..RESPONDENTS.

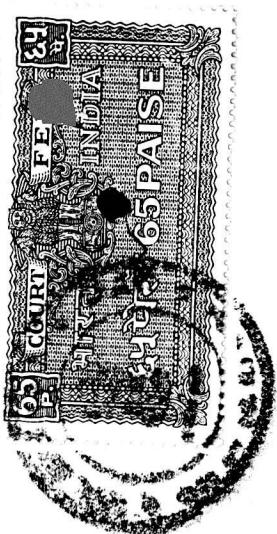
REJOINDER AFFIDAVIT.

I, the undersigned Mahesh Keshavlal Hindu Adult, residing at Rajkot, do hereby declare the following facts on oath.

I have worked only for 2 years in the year 1976-1977 as compressive driver. After that I <sup>am</sup> taken as a truck driver. I am driving truck and jeep of Railway from 1978. Issue slips gate passes for deisel are issued in my favour. In which my name is shown Mahesh Keshavlal Driver. The said ~~xx~~ issue slips were issued by PWI(C) Rajkot and Bhavnagar. The said deisel was used by me for the truck no. GTP 4380, jeep no. GJ0 8197. The said issue slips are produced as A-1 to A-4 at page no. 1 to 4 with the petition. I was issued a family Railway free pass no. C 933114 by PWI(C) Rajkot Ex. Veraval to Bombay and back to Veraval. In the said free pass my designation is shown as truck driver. The said is produced at A-5 at page no. 5. I was issued a duty pass no. 442557 from dt. 24/11/88 to 30/11/88 from Rajkot to Porbander. In the said duty pass also my designation is shown as truck driver. The same is produced at A-6 page no. 6 on dt. 12/12/88 AEN(C) has also issued a certificate that I was appointed as a driver. The same is produced at A-8 page no. 8. I have also produced log Book of my truck no. GTP 4032 which I was driving under PWI(C) Rajkot. The same is produced at A-9 page no. 9.

I state on oath that I am continuously working as a driver since 1978. Shri Bhupatsingh Kalubha is working as a driver

Contd....2.



filed in  
court  
Rm  
5/2

Copy served  
to other  
side

M. Keshavlal

5/2/89

32

-: 2 :-

under PWI(C) Jam. He is junior than me I have no knowledge about the seniority list publishede vide dt.25/9/87. On my demand also seniority list is not shown to me.

I am the only earning member of my family. I have four minor children. I have to maintain the family of six members from my salary.

As per the order passed by your Lordship in T.A.no.601/86 on dt.26/8/87 my screening test is not taken and permanent appointment is also not given. As per the orders dt.26/8/87 passed by the Tribunal after permanent appointment I am prepared to serve any where ever there is work.

I state the above true facts on oath.

RAJKOT

DATED: 2/12/89.

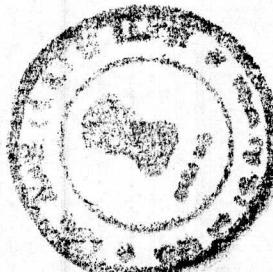
IDENTIFIED BY ME:

( M. K. PAUL )

ADVOCATE.

solemnly affirmed before me  
Shri... Manohar Keshav Lal  
who is identified by Advocate  
Shri. M. K. Paul, Advocate  
who is known to me.  
Rajkot. Dated:- 2-12-89

referred  
Clerk of the Court  
Civil Judge Sr. Dn.  
RAJKOT.



33  
25  
**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

R.A.No. 15 OF 1993

St. in  
O.A/ No. 354 OF 1990  
Bartabas

DATE OF DECISION 30-6-1993.

*None at. Pali*  
*212-7*  
Shri Mahesh Keshavlal. Petitioner

Mr. M.K. Paul. Advocate for the Petitioner(s)

Versus

The Union of India & Ors. Respondent(s)

Advocate for the Respondent(s)

  
CORAM :

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

*Filed in  
cont'd  
Mr. Balakrishnan*

36

Shri Mahesh Keshavlal  
Truck Driver PWI(C)  
Western Railway,  
Rajkot.

.... Applicant.

Versus.

1. The Union of India  
Owning Western Railway,  
through The General Manager,  
Western Railway, Churchgate,  
Bombay.
2. The Executive Engineer(Const.)  
Western Railway,  
Jamnagar.

.... Respondents.

Decision by circulation.

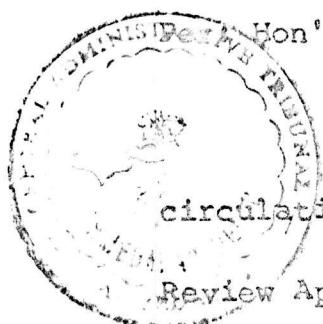
O R D E R

R.A.No. 15 OF 1993

in

O.A.St.No. 354/90

Date: 30-6-1993.



Hon'ble Mr. R.C.Bhatt, Judicial Member.

review  
This application can be disposed of by  
circulation. The original applicant has filed this  
Review Application on 5th May, 1993 for restoration of  
O.A.St.No. 354/90 which was dismissed by this Tribunal  
on 24th February, 1993 because the office objections  
were not removed though time to time the matter was  
adjourned on that ground and as none was present for  
the applicant. The true copy of this order was  
prepared on 26th March, 1993 as appears from the said  
copy produced by the applicant with this review  
application. Therefore, the applicant ought to have  
filed this application by 26th April, 1993, but it is  
filed on 5th May, 1993. The applicant ought to have

ni

collected this certified copy immediately after

it was made ready. Though there is

question of limitation involved in this case we

propose to decide this review application on the grounds

mentioned in the said application. The record of the

O.A.St. 354/90 shows that the applicant did not comply

with the order of this Tribunal passed so many times

to remove the office objections. The applicant was

represented by the learned advocate Mr. M.K.Paul, who

had also sought many adjournments for

removing the office objections. The office objections

were not removed in O.A.St. application which was filed

before this Tribunal as back as on 3rd August, 1990

though as observed above many opportunities and

adjournments were given to the applicant to remove the

objections. We see no error committed by us in

dismissing the O.A. on that ground.

2. The applicant in the review application has mentioned that he had applied to the office for supplying legible true copy of some page of T.A.No.601/86 because xerox copies of the same produced in O.A. St. application were not legible. Therefore, it was the duty of the applicant to produce the legible xerox copies, but he wants to explain in this R.A that file of T.A.601/86 was not traceable in the Registry for a long time and therefore, he had taken the adjournments for removing the said objections and according to him, after the

on 23rd February, 1993 sent letter for removing the objections and according to him, that Registered A.D. letter was received in the Registry dated 24th February, 1993, but it was not connected with file on the same day. The figure "e" appearing in the date of 23rd February, 1993 and 24th February, 1993 is in ink and it appears that the said figure "2" in ink is erasure in place of some original type figure. The applicant has produced only the copy of the registered letter dated 23rd February, 1993 without producing the slip given by the Postal Department about the registration of the said letter.

Neither A.D. receipt is produced. It is not believable that if any alleged A.D. letter from Rajkot is sent to Ahmedabad, the sender would receive the A.D. receipt of it on the very next day. Therefore such statement made in para 4 is incorrect and in our opinion such statement of receipt of A.D. on 24th February, 1993 of registered letter dated 23rd February, 1993 seems to have been made with a view to impress upon us that the objections were removed before the date of dismissal of O.A.St. It is not possible to accept this story put by the applicant and we see no reason to restore the application, hence this application is dismissed.

*Janakiraman*  
06/02/93  
A.U.Z. Co.

Sd/-  
( V. Radhakrishnan )  
Member (A)

Sd/-  
( R.C. Bhatt )  
Member (J)

*CBHaffor*

36

218

Western Railway

No.E/615/1/83 (Project)

To

Divisional Office  
Rajkot.

Dt/- 25-9-87.

DRM (E)s- BCT/ERC/RTM/KTT/JP/ALI/BVP

Dy.CE (S&C) ADI, Dy.CE(S&C) BRC, Dy.CE(C) Bhuj

XEN (C) RJT, XEN(C) JAM, XEN(C) ADI, XEN(C) KTT, XEN(C) JP

APO (S & C) CCG, CM (C) ADI.

Sub : Labour - Casual = Employment of - information  
in regard to the seniority list of Project  
Casual Labours.

Ref : GM (E) CCG's letter No.E(R&T)615/0 dt. 19.9.86.

In terms of Para 5.2.1 of Railway Board's letter No.  
E(NG)II/84/CL/41 dated 11-9-86 circulated under GM (E) CCG's  
letter mentioned above, the seniority list of Project Skilled/  
Semi-skilled Casual labours pertaining to Engg. Deptt. working  
in the Jurisdiction of RJT Division is enclosed for information  
and necessary action.

Enccl : 1 list in 10 pages.

DRM (E) RJT.

Copy to : SPO (E) CCG/SPO (R&T) - for inf.

C/- : Divisional Secretary, WREU RJT  
Divisional Secretary, WRMS RJT

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Western Railway

Statement showing the list of artisan staff working under jurisdiction of Rajkot Division.

Serial No.	Name of employee.	Date of appointment.	Total No. of work days.	Subordinates under whom initially appointed.	Subordinates under whom at present works.	Remarks
1. n	Sri Prabhu Ranji	20.4.72	4461	10W(C)SUR	XEN(C)RJT	XEN(C)I/ADI
2. n	Manilal Manji	2.9.72	4338	10W(C)RJT	XEN(C)RJT	He has worked from 31.8.69 to 20.7.74 on other Const. Unit.
3. n	Hiraji Hariji	12.4.72	4245	10W(C)JAM	AES(C)ADI	Retrenched on 30.9.86 due to over age.
4. n	Dhanji Ranji	21.1.73	4208	10W(C)SUR	10W(C)EMER	Observed in 40%.
5. n	Trambalal Sunderdas	20.2.73	468	XEN(C)BHTA	XEN(C)JAM	Observed in 40% as Watchman.
6. n	Gunesingh K.	02.4.73	4140	XEN(C)JAM	"	"
7. n	Bachubhai J.	17.1.74	3700	"	PW(C)RJT	"
8. n	Nanji Manji.	02.2.74	3634	DOS(C)RJT	"	"
9. n	Laxman Sonda	29.10.74	392	10W(C)SUR	10W(C)DK	"
10. n	Bava Raja	06.1.75	330	10W(C)ST	10W(C)RJT	Left service on 03.6.84.
11. n	Baxmilal Rupchand	2.6.74	3436	10W(C)DK	DY-CE(C)EV	Observed in 40%.
12. n	Prabhu Bhikha	0.4.76	3100	10W(C)SUR	DY-CE(C)EV	Left service on 03.6.84.
13. n	Vijaysingh Amarsing	28.2.77	2792	10W(C)JAM	10W(C)II/ST	Left service on 31.12.85.
14. n	Amaratul Dharamshi	13.5.77	2718	XEN(C)JAM	"	Left service on 18.7.85.
15. n	Bupatral Jayartilal	27.7.77	2640	10W(C)RJT	AES(C)ADI	"

1.	2.	3.	4.	5.	6.	7.
16." Rensing Ratensing	29.11.77	2532	PH(C)25	PH(C)144	PH(C)144	PH(C)144
17." Laxman Naraya	(01.2.73)	2472	104(C)D	PH(C)144	PH(C)144	PH(C)144
18." Hirnal Naria	11.9.78	2250	XEN(C)D	XEN(C)D	XEN(C)D	XEN(C)D
19." Kanji Visat	23.6.76	2472	PH(C)D	PH(C)D	PH(C)D	PH(C)D
20." Mohamed Shukhon	21.10.77	2172	PH(C)D	PH(C)D	PH(C)D	PH(C)D
21." Dungor Jiva	12.1.79	2054	PH(C)D	PH(C)D	PH(C)D	PH(C)D
22." Babu Mohan	26.10.79	1074	104(C)D	PH(C)D	PH(C)D	PH(C)D
23." Bhugatsingh Kalubha	24.10.79	1072	104(C)D	PH(C)D	PH(C)D	PH(C)D
24." Batalwala Agas singha	30.6.83	610	104(C)D	PH(C)D	PH(C)D	PH(C)D
25." Jashish Labhshanker	09.7.83	592	PH(C)144/J	PH(C)D	PH(C)D	PH(C)D
26." Deud Salenohed	29.7.83	577	PH(C)D	PH(C)D	PH(C)D	PH(C)D
27." Khinji Bochar	13.5.83	553	PH(C)144/J	PH(C)D	PH(C)D	PH(C)D
28." Arilkumar Renjitsing	02.9.83	543	PH(C)D	PH(C)D	PH(C)D	PH(C)D
29." Dvei Dusabhai	3.10.83	503	PH(C)D	PH(C)D	PH(C)D	PH(C)D

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1.	2.	3.	4.	5.	6.	7.
<b>ZAKR<small>K</small></b> - <b>CARPENTER</b> :-						
1. Sri <b>UARJI</b> D <sup>ji</sup>	10.4.74	4110	PMI(C) JAI	PMI(C) JAI		
2. Balwant Vithal	16.3.74	3659	TOI(C) SURENDRA	PMI(C) JAI	On stand in CGP	
3. <del>Pran</del> Hariji <del>WAKERS</del>	3.6.75	3333	TOI(C) JAI	TOI(C) JAI		
4. <del>W</del> Abdul Tapubhai	10.4.75	2338	TOI(C) JAI	TOI(C) JAI	Retrenched on 16.3.82.	
5. <del>W</del> Vilal Devsibhai	3.9.75	2252	TOI(C) JAI	TOI(C) JAI	Retrenched on 16.3.82.	
6. <del>W</del> <del>Shriketaben</del> Gampati	3.11.73	2203	TOI(C) JAI	TOI(C) JAI	On stand.	
7. <del>W</del> Shantilal <del>W</del> axji	17.11.73	2194	PMI(C) KABIL	PMI(C) JAI	CGPR from 11.7.35. <u>On stand</u> . CGP No. 37/36.	
8. <del>W</del> Rupa Neva	20.2.79	2110	PMI(C) JAI	TOI(C) JAI	CGPR from 11.7.35. <u>On stand</u> . CGP No. 37/36.	
9. <del>W</del> Shikha Kenji	22.12.79	1319	PMI(C) SURENDRA	PMI(C) JAI	CGPR from 11.7.35. <u>On stand</u> . CGP No. 37/36.	
10. <del>W</del> Sureshain Daya	25.12.79	1313	PMI(C) KARAN	PMI(C) JAI	CGPR from 11.7.35. <u>On stand</u> . CGP No. 37/36.	
11. <del>W</del> Motiyen Ramen	15.1.80	1300	PMI(C) JAI	TOI(C) SURENDRA	CGPR from 11.7.35. <u>On stand</u> . CGP No. 37/36.	
12. <del>W</del> Ashraf Mohamed	25.2.80	1759	TOI(C) SURENDRA	TOI(C) JAI	CGPR from 11.7.35. <u>On stand</u> . CGP No. 37/36.	
13. <del>W</del> Chanda Amarshi	25.2.80	1759	TOI(C) JAI	TOI(C) JAI	CGPR from 11.7.35. <u>On stand</u> . CGP No. 37/36.	
14. <del>W</del> Ranji Bhinji	11.9.80	1570	TOI(C) DAK	TOI(C) JAI	Retrenched on 21.7.85.	
15. <del>W</del> <del>W</del> aldev Shanji	15.7.81	1093	PMI(C) JAI	PMI(C) JAI	Retrenched on 16.3.82. Taken on duty w.o.f. 20.7.87 as per Court's order.	
16. <del>W</del> Bhinji Narayan	13.2.79	1063	TOI(C) II/RJT	TOI(C) II/RJT	...4...	
<i>Kapoorwala</i>	8.9.75					
<i>Yali Ami</i>	8.5.80					

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CARPENTERS (Contd.)

17. Sri Ramesh Jivraj 6.3.79

893

TOI(C)I/SUR

13. " Sensudain Abdul

19.10.83

499

TOI(C)I/SUR

19. " Mansukh Magandas

13.1.84

416

TOI(C)I/SUR

BLACK-SPINE

1. Sri Ashraf Gulzarali

2. " Rida. Rhesirath

3. " Kupsingh Raisingsh

4. " Chandsingh Jaisingh

45. " Harjivan Larmen

6. " Sabour Babu

7. " Mansukh Veeru

8. " Chagan Virsingh ~~Patelsingh~~

9. " Raisingsh Samde

3.10.72

2.3.76

30.6.73

14.9.73

22.3.79

21.1.2.79

25.1.2.79

15.1.79

19.7.79

19.7.79

13.1.83

17.5.83

15.1.83

19.3.83

9.3.83

19.3.83

6.9.83

14.11.83

4.7.83

4303

3134

2323

2255

2079

1319

1313

1775

1093

913

6355

477

477

477

477

477

477

477

477

Retrenched on 16.3.32.

on 21.7.36.

CAT No.37/35.

TOI(C)I/WDI

TOI(C)KTM

PMI(C)JP

PMI(C)I/WDI

PMI(C)JP

TOI(C)I/WDI

TOI(C)JAI

Retrenched on 16.3.32.

Retrenched on 16.3.32 as per Court's orders.

Retrenched on 16.3.32.

Left service on 2.9.82.

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1. Sri Shanmugen A.	31.3.69	5520	LOW(C) JAM	XEN(C) JAM	Observed against 40% as Hatchman w.e.f. 02.4.83. do - w.e.f. 1936.
2. n T.P.Koyakutty	21.11.70	4950	"	LOW(C) JAM	
Ali Dhanna	22.1.76	3175	BRI(C) RJT	LOW(C) JAM	
Uday Singh Dang	15.1.77	2836	"	LOW(C) JAM	
1) Narvatsingh Abdy Singh 23.9.75	38.4.75	2799	LOW(C) JAM	"	
2) Akbar Khan 23.9.75	38.4.75	2525	BRI(C) RJT	"	
Babu Sardera	23.11.77		"	"	
7. n Harveet Jhagger	3.4.73	2415	"	"	
8. n Kothar Sarai	22.4.73	4265	"	"	
9. n Bhina Hirai	3.12.76	1031	"	"	
B.R.					
1)** Retrenched by XEN(C) JAM on 14.3.77; Retrenched by XEN(C) RJT on 22.3.83 and reappointed on 30.9.83.					
BRIDGE FILTER :-					
1. Sri Nabi Ahmed	7.11.74	3286	BRI(C) RJT	LOW(C) JAM	Left service on 1.6.82. Re-appointed from 25.3.83.
2. n Dalsingh Virsingh	20.11.73	2193	LOW(C) JAM	"	
3. n Vicsingh D.	30.11.73	2193	"	"	
4. n Bhagwanbhai Bhikhabhai	10.7.79	1970	BRI(C) RJT	LOW(C) PBR	Retrenched on 25.3.86. Taken on duty w.e.f. 16.1.87 as per Court's orders.
					.....6.00

1.	2.	3.	4.	5.	6.	7.
<u>PAINTER :-</u>						
1. Sri Rensinan Kanubha	24.9.79	1902	PMI(C) SUNA	DY. CB(C) 375	Stay No. 2710/34,	
2. " Hasnukh Danoder	24.1.81	1447	PMI(C) DIK.	TOW(C) JAM	Painter from 21.5.83	
3. " Vetrival. Subrayen	20.7.79	700	PMI(C) KMLS	"	CIP No. 37/35,	
						Retained on 20.11.82.
<u>AIR COMPRESSOR DRIVER :-</u>						
1. Y. Sri Mahesh Koshaival	13.10.76	2452	BRI(C) RJE	TOW(C) JAM	Retained on 25.3.85.	
2. " Arunjan Ganpati	17.2.77	2302	TOW(C) JAM	"	Retained on 25.3.85.	
3. " Laxman Degar	16.1.79	2050	TOW(C) JAM	"	Retained on 25.3.85.	
					15.1.87 CIP 15/18	
					orders,	
					On Stay No. 3497/34,	
<u>PIPS FILTER :-</u>						
1. Sri Laxman Degar			TOW(C) JAM			
2. " Shivprakash Vediwal	5.5.80	1621	TOW(C) JAM			
<u>PUMP DRIVER :-</u>						
1. Sri Issaq Nurnahmed	21.6.80	1645	TOW(C) JAM	On Stay	On Stay	
2. " Pratapsingh Nevalsing	3.7.80	1633	"	"	"	
3. " Osman Ahmed.	1.9.80	1530	"	"	"	
4. " Vijay Hiralel	9.9.80	1576	"	"	"	





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1.	Sri Pitterbar Vala	10.7.73	1524	IOW (C) SUNR		
2.	" Roopa Chhegan	3.12.73	1125	IOW (C) I/RJT		
25.	Sri Pitterbar Vala	10.7.73	1524	IOW (C) II/RJT		
26.	"	3.12.73	1105	IOW (C) III/RJT		
27.	Gandubhai Bhayubhai	3.1.79	1105	"		
28.	Kanlingan M.	23.2.79	1053	"		
29.	Paraswany	1.5.79	936	IOW (C) III/RJT		
30.	Renesha Bhinji	13.5.79	976	IOW (C) II/RJT		
31.	" Meikhan Singhan	23.5.79	971	IOW (C) SUNR		
32.	" Akilbhai Chansingh	2.7.79	911	"		
33.	" Jitubhai Lakhubhai	25.7.79	903	IOW (C) II/SUNR		
34.	Narshir Prezji	30.3.79	300	"		
35.	" Veje Passa	26.9.79	350	IOW (C) VG		
36.	" Khengarji Bhinji	1.12.79	626	"		
37.	" Abji Karson	3.12.79	624	IOW (C) II/SUNR		
38.	" Gangaram Bhinji	5.12.79	621	"		
39.	" Chella Neza	7.12.79	620	IOW (C) VG		
40.	" Jivan Gordhan	9.1.80	632	"		
1.	Sri <u>Seni skilled Khallasi</u>	10.2.75	3150	BRI (C) RJT	IOW (C) PBH	
2.	" Ajmal Kunpa	24.11.77	2770	IOW (C) JAM	4.3 S.S.K.W.E.F. 21.12.77.	
3.	/ Motisingh Bhavansingh	21.12.77	2510	IOW (C) MKR	"	
4.	Jatindra Bhinji	20.2.73	2455	"	"	
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1860. — *On the History of the Human Species* (London, 1860).

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